

**IN THE HIGH COURT OF ORISSA AT CUTTACK**  
**W.P.(C) No.14643 of 2014**

*Ramesh Chandra Sahoo* ..... *Petitioner*  
None

-versus-

*State of Odisha and Others* ..... *Opposite Parties*  
Mr. P.K. Muduli  
Additional Government Advocate

**CORAM:**  
**THE CHIEF JUSTICE**  
**JUSTICE B.P. ROUSTRAY**

**ORDER**  
**06.12.2021**

**Order No.**

10.

1. The Registry has drawn the attention of this Court to the fact that pursuant to the order dated 6<sup>th</sup> August, 2014 a detailed report by the Task Force has in fact been submitted. On 30<sup>th</sup> January, 2015 this Court had required the Government to inform the Court what action has been taken pursuant to the report of the Task Force.
2. Further affidavit be filed within four weeks by the Principal Secretary to Government, General Administration Department, Odisha upon the action taken by way of implementation of the resolution dated 30<sup>th</sup> January, 2015. The order dated 29<sup>th</sup> November, 2021 is therefore, recalled and the present writ petition is restored to the file.
3. List this petition for hearing on 9<sup>th</sup> March, 2022.

**(Dr. S. Muralidhar)**  
**Chief Justice**

**(B.P. Roustray)**  
**Judge**